

[श्री० सत्य देव सिंह]

की है, किन्तु किसानों को डीजल पर्याप्त मात्रा में नहीं मिल पाता, इसका कारण यह है कि वहाँ के जिला पदाधिकारी जो कि बड़े-बड़े ऊँचे-ऊँचे पदों पर विराजमान हैं, सब चोरबाजारी में लिप्त हैं। इसके कारण वहाँ पर संकट बहुत बढ़ा हुआ है। किसानों को एक डीजल पम्प के लिए सप्ताह में पांच या दस लिटर डीजल मिलता है, जिससे काम नहीं चलता है। मैंने परामर्शदात्री समिति में भी मंत्री महोदय से आग्रह किया था कि उनका काम डीजल की आपूर्ति करना तो है ही, साथ ही साथ वह ऐसी व्यवस्था भी करें कि अगर प्रदेश सरकार के पदाधिकारी कोई गोल-माल करते हैं, तो वह उन पर नियंत्रण रख सकें। यह एक अत्यन्त महत्वपूर्ण काम है, जिसकी ओर मैं मंत्री महोदय का ध्यान आकृष्ट करना चाहता हूँ। अगर उनके पास इस समय कोई प्रावधान नहीं है, तो वह ऐसी व्यवस्था करें कि किसानों को जो डीजल दिया जा रहा है, उससे उनको लाभ हो सके।

श्री प्रकाश चन्द्र सेठी : उपाध्यक्ष महोदय, बिहार राज्य का भी कोटा बढ़ाने का प्रयत्न किया गया है। अक्टूबर में बिहार को 30,280 मीट्रिक टन डीजल प्राप्त हुआ था। नवम्बर में 37,000 मीट्रिक टन दिया गया और दिसम्बर में उसको बढ़ा कर 41,000 मीट्रिक टन कर दिया गया। हम यह मानिटर कर रहे हैं कि एलोकेशन के मुताबिक सामान वहाँ पर पहुँच जाये। मेरी सूचना के हिसाब से सामान एलोकेशन के मुताबिक पहुँच रहा है। जहाँ तक राज्य में वितरण का प्रश्न है, कौन से जिले में कितना भेजा जाये, यह स्थानीय सरकार तय करती है। अगर किसी जिले या तहसील में कोई कठिनाई हो, तो माननीय सदस्य केन्द्रीय सरकार का ध्यान भी उसकी तरफ आकर्षित कर सकते हैं। अगर उनकी तरफ से कोई विशेष सूचना आयेगी, तो हम राज्य सरकार के साथ

उसका निर्णय करने की कोशिश करेंगे। माननीय सदस्य ने राज्य सरकार के अधिकारियों द्वारा कुछ गड़बड़ किये जाने की शिकायत की है। यह मसला तो उन्हें राज्य सरकार के साथ ही उठाना होगा।

12.37 hrs.

ALIGARH MUSLIM UNIVERSITY  
(SECOND AMENDMENT) BILL

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): Sir, I beg to move for leave to withdraw a Bill further to amend the Aligarh Muslim University Act, 1920.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to withdraw a Bill further to amend the Aligarh Muslim University Act, 1920."

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, I beg to leave of the House to oppose the withdrawal of the Bill. I will explain. The Aligarh Muslim University is a very important institution. It is an institution of national importance, and we would like to see it flourish. When the Janata Government was in power, we brought in a Bill which was, in effect, to satisfy the aspirations of the students of that University and, in particular, the community of Muslims who regard this as a very important centre for them. Earlier on, when the previous Indira Gandhi Government was there, some amendments were brought in, which made them very unhappy. And, therefore, in order to remove that unhappiness, we brought in a Bill. Then the House was dissolved, and the whole thing lapsed.

Now, this Government has already brought two Bills. It brought in one Bill, withdraw it and brought in another. Now, they are withdrawing it.

and want to bring in yet another. Are they confused? Is the House going to be taken in like this? What should have been done is that they should have made up their mind as to what the aspirations of the Muslim community are, which is what they are speaking about in the Statement of Objects and Reasons. Instead of coming in with a Bill, finding its reactions and giving a little more, and finding reactions, it would have been much better to allow this to stay; and accept the amendments coming from the Opposition in the discussions, and incorporate the amendments and then pass the Bill. There is no material reason, except gross incompetence on the part of the Government, and gross lack of sensitivity to the problems of the Aligarh Muslim University—which is making them go through this process. And, therefore, I oppose the withdrawal of this Bill, in order to censure this Government.

SHRI RASHEED MASOOD (Saharanpur): *rose*

DR. SUBRAMANIAM SWAMY: Sir, Mr. Rasheed Masood has also a very important point. I am sure you will give him also an opportunity to speak. In view of the fact that this Government is taking Parliament in a very casual manner, is taking the problems of Muslim community in a casual manner and is bringing this Bill on the last day, I strongly oppose the withdrawal of this Bill as a protest against this lackadaisical attitude of the Government.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I do not think that the hon. Member should have said the things that he had said just now. This Bill is withdrawn but another Bill is going to be introduced. The whole exercise was to have the statutes also with the original Bill. When the Bill was introduced by Janata Government, and then by the Government in March—July, 1980, it was done in a

particular way. When the Janata Government introduced the Bill, it was just one-line Bill wherein they wanted to change the definition of the University and give it the minority character. Thereafter, two Bills were introduced. In those Bills also there was no provision for amendments of the statutes, that was the position when this Bill was introduced in August, 1980. Thereafter we received a large number of representations wherein they brought to our notice that according to 1972 Aligarh Muslim University Act, the Court was just a deliberative body and they did not have powers to pass statutes, it was necessary that statutes also should be introduced with the Bill. There is no inconsistency in this. We have made up our mind and we know the mind of the people who would like to have this Bill passed. There is no confusion and I do not think any more clarification is necessary.

DR. SUBRAMANIAM SWAMY: Mr. Rasheed Masood wants clarification.

MR. DEPUTY-SPEAKER: He should have given notice.

DR. SUBRAMANIAM SWAMY: Why did this point not occur to them in March, in July, 1980? Why is it occurring now?

MR. DEPUTY-SPEAKER: Why did this point not occur to you when you made your first submission?

SHRI S. B. CHAVAN: We were under the impression that the Executive Council of the Aligarh Muslim University would be able to pass statutes. Later on, we saw that the executive council gets dissolved with the creation of the Court and we would not like to do that. That is why this Bill; I have explained it earlier also.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to withdraw a Bill further to amend the

[Mr. Deputy Speaker]

Aligarh Muslim University Act,  
1920"

*The motion was adopted.*

SHRI S. B. CHAVAN: I withdraw  
the Bill.

12.33 hrs.

ALIGARH MUSLIM UNIVERSITY  
(THIRD AMENDMENT) BILL\*

THE MINISTER OF EDUCATION  
AND SOCIAL WELFARE (SHRI S. B.  
CHAVAN): I beg to move for leave to  
introduce a Bill further to amend the  
Aligarh Muslim University Act, 1920.

DR. SUBRAMANIAM SWAMY  
(Bombay North-East): I am not oppos-  
ing it.

MR. DEPUTY-SPEAKER: You can-  
not; you have not given any notice.  
The question is;

"That leave be granted to intro-  
duce a Bill further to amend the  
Aligarh Muslim University Act,  
1920."

*The motion was adopted.*

SHRI S. B. CHAVAN: I introduce  
the Bill.

12.35 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER: We take  
up matters under 377.

SHRI RAMAVATAR SHASTRI  
(Patna): On a point of order....

MR. DEPUTY-SPEAKER: There  
cannot be any point of order on mat-  
ters under 377. Please come and meet  
me in the Chamber if you have got  
anything to say....(Interruptions)

SHRI RAMAVATAR SHASTRI:..  
..\*\*

MR. DEPUTY-SPEAKER: This will  
not go on record. You can come and  
see me in the Chamber. Shri Mani  
Ram Bagri under rule 377. Other  
things will not go on record. You have  
a misunderstanding. So, you come and  
see me in my Chamber. The problem  
cannot be solved in this House. So, I  
request you to see me in the chamber.

SHRI RAMAVATAR SHASTRI:\*\*

MR. DEPUTY-SPEAKER: Nobody  
is being permitted. Mr. Bagri.

SHRIMATI PRAMILA DANDAVATE  
(Bombay North-Central): rose—

MR. DEPUTY-SPEAKER: If there  
is anything with regard to any matter,  
please come to my chamber.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Do not  
record anything.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: I am not  
allowing anybody. I have called Mr.  
Bagri.

I am asking them to sit down. They  
do not sit down. You go on reading.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: I will not  
hear you. You have not taken my  
permission.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Shri Siva-  
prakasam.

Nothing but what Shri Sivaprakasam  
says will go on record.

(i) HOLDING OF ELECTIONS OF LOCAL  
BODIES IN TAMIL NADU

\*Published in Gazette of India Extraordinary, Part II, section 2,  
dated 23-12-80.

\*\*Not recorded.